

14.20 hrs.

RE. QUESTION OF PRIVILEGE

PROF. MADHU DANDAVATE (Rajapur) : Incidentally, may I know what happened about my Privilege Motion, Sir ?

MR. DEPUTY SPEAKER : Yes, one minute. Since you have raised it.....

PROF. MADHU DANDAVATE : Are you giving your ruling, Sir ?

MR. DEPUTY SPEAKER : Yes, I am giving the ruling. Since you have raised it.

Prof. Madhu Dandavate and Shri Ram Vilas Paswan have given notices of question of Privilege against Shri P. Venkatasubbiah, Minister of State in the Ministry of Home Affairs for stating in the House on 30 April, 1982 that he was laying on the Table of the House the Report of Backward Classes Commission, 1980 along with Action Taken Report thereon, but Action Taken Report was not attached with the Report. Prof. Madhu Dandavate has contended that Minister's statement constitutes a breach of privilege of the House. Shri Ram Vilas Paswan has contended that the Minister had tried to mislead the House.

Similar notices were given by Sarvashri Ram Vilas Paswan and Jaipal Singh Kashyap during the last session.

On 30 April 1982, Shri P. Venkatasubbiah laid on the Table of the House a "Memorandum explaining action taken on the Report of the Second Backward Classes Commission" in which it was stated *inter alia* that "the recommendations made by the Commission raise important and complex issues which have wide and deep implications for the country as a whole" and that "the Central Government have forwarded the Report of the Commission to the various State Governments for obtaining their views. On receipt of their replies the Central Government will give further consideration to the Report.."

A similar question of privilege was raised in 1974, when the Report of the Sugar Industry Inquiry Commission together with an action-taken Memorandum was laid on the Table of the House in August, 1974. Prof. Madhu Dandavate had then stated that "instead of indicating the action taken by Government on the recommendations of the Inquiry Commission, the action-taken Memorandum read *inter alia*: 'In view of the sizeable financial outlay and complex administrative issues involved, Government would need some more time to examine the matter in detail and arrive at a decision'".

In that case, my distinguished predecessor Mr. Speaker G.S. Dhillon did not give his consent to raise the matter in the House.

I agree with my distinguished predecessor. No question of privilege is involved. Consent under Rule 222 is not given.

It is Speaker's ruling.

PROF. MADHU DANDAVATE : That means, 'Inaction Report' is to be considered as action Report.

MR. DEPUTY SPEAKER : Now, Mr. Paswan.

14.24 hrs.

Discussion on the Report of the Backward Classes Commission, 1980—Contd.

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, आपने जो रूलिंग दी है, मैं उसकी चर्चा में नहीं जाऊंगा, लेकिन हिन्दुस्तान की ग्राम जनता की नजर इस महत्वपूर्ण बंडल कमीशन की तरफ लगी हुई है। यदि अभी तक के नतीजे निकाले जायें, तो हिन्दुस्तान की जनता इस बात पर निश्चित राय से पहुंच गई है कि इस रिपोर्ट का कोई नतीजा निकलने वाला नहीं है।